

## **BAR COUNCIL OF INDIA TRUST**

# 36TH ALL -INDIA INTER-UNIVERSITY MOOT COURT COMPETITION – 2019

[For Law Students]

19TH OCTOBER TO 21ST OCTOBER, 2019

In association with

SCHOOL OF LAW,

KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY

DEEMED TO BE UNIVERSITY



Deemed to be University U/S 3 of UGC Act, 1956

## **REGISTRATION FORM (ANNEXURE - A)**

(TO BE FILLED IN BLOCK LETTERS)

INSTITUTION DETAILS:			
Name of the			
Institution/ University:			
Address:			
Contact no:			
E- mail:			

Contact Person: (Preferably Faculty- In-		
Charge for Moot Court of		
Respective Institution)		
Designation:		
Contact no :		
E- mail		
	TEAM DETAILS	
	Speaker 1	
Name		Please Paste a
Semester		Self-Attested Recent Passport Size Photograph
Gender		
Contact No.		
Email		
	Speaker 2	
Name		
Semester		Please Paste a
Gender		Self-Attested Recent Passport Size Photograph
Contact No.		
Email		
	Researcher	
Name		
Semester		Please Paste a Self-Attested
Gender		Recent Passport Size Photograph
Contact No.		
Email		

### **REGISTERATION FEE DETAILS:**

DEMAND DRAFT DETAILS		
DD No.		
Drawn on Bank		
Date		

(Please mention the name of the participants and the institution on the reverse side of the original demand draft)

*Note:* A non-refundable participation fee of **Rs.3500/-** (**Rupees Three Thousand Five Hundred only**) has to be submitted by each participating team in the form of a Demand Draft drawn in favour of **KIIT**, and **payable at Bhubaneswar** (clearly stating the name of the participating institution at the reverse side of the demand draft), addressed to:

Ms. Pratiti Nayak

Faculty Convener

KIIT Law School Moot Court Society

School of Law, KIIT, Patia, Bhubaneswar,

Odisha. PIN-751024

and such is to be received by 15th September 2019.

### WHETHER ACCOMMODATION IS REQUIRED? (Yes/No)

### **DECLARATION BY THE TEAM MEMBERS**

We hereby certify that the information given by us is true and complete in all material respect. We undertake to abide by the rules and regulations of the competition.

Signature of Speaker 1	
Signature of Speaker 2	
Signature of Researcher	

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DETAILS OF THE HEAD OF THE INSTITUTION

Approval from the University:



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### **TRAVEL PLAN (ANNEXURE - B)**

DATE:
TIME:
MODE OF TRAVEL:
TRAIN/FLIGHT NO:
TRAIN/FLIGHT NAME:
DEPARTURE DETAILS
DATE:
TIME:
MODE OF TRAVEL:
TRAIN/FLIGHT NO:
TRAIN/FLIGHT NAME:
CONTACT PERSON:
CONTACT NUMBER:
(PLEASE NOTE THAT THE UNIVERSITY SHALL PROVIDE FOR PICK-
SERVICE FROM THE AIRPORT/RAILWAY STATION)

**ARRIVAL DETAILS** 



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### **RULES FOR SUBMISSION OF MEMORIALS**

All memorials submitted for the purposes of the Competition shall strictly adhere to the rules as stated below.

Teams have to prepare memorials for both the sides, i.e. Petitioners and Respondents. The registered teams shall submit the pdf copy of their memorial for both sides for the first problem by e-mail to beimoot2019@kls.ac.in by 17:00 hours of 6th October, 2019 and shall send five printed copies (for each side) of such memorials by 12th October, 2019, addressed to:

Ms. Pratiti Nayak

Faculty Convenor

KIIT Law School Moot Court Society

School of Law, KIIT, Patia, Bhubaneswar, Odisha.

PIN-751024.

When sending the memorials by e-mail in <u>pdf format</u>, please name the file pertaining to the memorial for the respondent as R accompanied by the team code and the file pertaining to the memorial for the petitioner as P accompanied by the team code. For example, for a team assigned a code of 100, the pdf file for the respondent should be named as 'R100' and the pdf file for the petitioner should be named as 'P100'.

The cover page of the memorials sent, for both the soft and printed copies, shall clearly mention the word "P" for memorials on behalf of the Petitioner, and the word "R" for memorials on behalf of the Respondent, followed by the team code for both the instances, such being clearly inscribed on the top right hand corner of the cover page of the memorial for the Petitioners and Respondents. For example, if a team had been assigned a code of 100, the memorials sent by such team shall have "P100" and "R100" clearly marked on the top right hand corner of the cover page of the respective memorials. The teams should not disclose the identity of their institution anywhere on the memorial. Violation of this rule will result in immediate disqualification.

The memorials have to be submitted on A4 size paper and must contain the following sections in the Order as stated below-

- · Cover Page;
- · Table of Contents;
- · Index of Authorities;
- · Statement of Jurisdiction;
- · Statement of Facts:
- · Statement of Issues;
- · Summary of Arguments;
- · Arguments Advanced;
- · Prayer;

Non-compliance with above criteria shall result in penalty of two marks per missing section.

The memorials must be printed in Times New Roman font with 12 font size and with 1.5 line spacing. The footnotes must be in Times New Roman font with 10 font size and with 1.0 line spacing. The memorials should have a margin measuring one inch on all sides of each page. To conserve paper, teams may print their memorials on both sides of the A4 sheet and submit accordingly.

The 'Arguments Advanced' section should not exceed 5 pages. The memorials as a whole should not exceed 15 pages including the cover page. The numbering should be on the bottom-center of each page.

The cover page of each memorial shall be printed on A4 size paper in the following color code –

- Problem 1 : Petitioner Blue | Respondent Red
- Problem 2 : Petitioner Green | Respondent Orange
- Problem 3 : Petitioner Purple | Respondent Pink
- Problem 4 : Petitioner Black | Respondent White

The teams have to use the citation method as stated in the 20th edition of the Harvard Blue Book, for citation throughout the memorial, with strict adherence. There shall be no speaking footnotes in the memorial.